

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 137/TT/2020

- Subject:** Truing up tariff of 2014-19 tariff period and determination of tariff for tariff period 2019-24 for Asset-1(i): LILO of 400 kV D/C Bina-Nagda at Shujalpur Sub-station along with 50 MVAR Line Reactor at Shujalpur and new Sub-station at Shujalpur; Asset-1(ii): Switchable Scheme for Reactor at Nagda Sub-station; Asset-1(iii): Switchable Scheme for Reactor at Bina Sub-station; Asset-2: 400 kV, 63 MVAR Bus Reactor at Shujalpur along with associated bay; Asset-3: 400/220 kV ICT I at Shujalpur along with associated bays; Asset-4: ICT II at Shujalpur along with associated bays under WRSS IX Transmission Scheme in Western Region.
- Date of Hearing:** 22.5.2020
- Coram:** Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
- Petitioner:** Power Grid Corporation of India Ltd. (PGCIL)
- Respondents:** MPPMCL and 10 others
- Parties Present:** Shri S S Raju, PGCIL
Shri A K Verma, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for tariff period 2019-24 for assets under "Western Region Strengthening Scheme-IX (WRSS IX) in Western Region". The instant petition covers six assets which were put into commercial operation during the 2009-14 tariff period. The Commission vide order dated 11.3.2016 in Petition No. 7/TT/2015 had trued up the tariff of 2009-14 period and approved the tariff of 2014-19 period for the instant assets. The representative of the Petitioner further submitted as under:

- a) The approved cost as per FR is ₹17963.69 lakh and the actual cost as on 31.3.2019 is ₹13008.27 lakh.
- b) The add-cap incurred after the cut-off date is on account of balance and retention payments due to undischarged liability for works executed within cut-off date.



- c) Out of total amount of ₹163.38 lakh pertaining to the initial spares restricted vide order dated 11.3.2016 in Petition No. 7/TT/2015, ₹38.64 lakh (163.38-124.74) has been added to the capital cost upto 31.3.2014 of the combined asset, as per APTEL judgment in Appeal 74 of 2017. Accordingly, the initial spares has been computed for the combined asset.
- d) Rejoinder to the reply filed by MPPMCL and MSEDCL has been filed.
3. In response to a Commission's query regarding LD recovered, the representative of the Petitioner submitted as under:
- a) Due to time over-run in case of Assets 1(ii),1(iii), 2 and 4, ₹74.94 lakh IDC and IEDC was disallowed vide order dated 11.3.2016 in Petition No. 7/TT/2015
- b) LD of ₹91.11 lakh recovered has been reduced from add-cap during 2015-16
- c) Original add-cap during 2015-16 has been restored to the extent of IEDC and IDC disallowed (₹74.94 lakh)
4. After hearing the Petitioner, the Commission reserved its order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

